

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.48 of 2021

IN THE MATTER OF:

Shivkailash Babadin Shukla & Ors.

...Appellants

Versus

**Vikas Prakash Gupta
Resolution Professional & Ors.**

...Respondents

For Appellants: Ms. Jane Cox and Ms. Shreya Singh, Advocates

**For Respondents: Shri Sajan Poovayya, Sr. Advocate with Shri
Vikram Hegde, Ms. Pratibhanu Kharola, Shri
Shantanu Lakhotia, Advocates (R-1)
Shri Vikram Nankani, Sr. Advocate with Shri
Himanshu Satija and Ms. Ashna Agarwal,
Advocates (R-4)**

ORDER
(Virtual Mode)

22.02.2021 Counsel for parties state that Item Nos.16 and 17 – Company Appeal (AT) (Ins) No.644 of 2020 and Company Appeal (AT) (Ins) No.662 of 2020 are arising out of same Impugned Order. Both the Appeals are at the stage of hearing. In present Company Appeal (AT) (Ins) No.48 of 2021, Respondents are yet to be served and Replies are yet to be filed. Issue of limitation also is necessary for admitting Company Appeal (AT) (Ins) No.48 of 2021.

Advocates for Respondents Nos.1, 3 and 4 are present in view of the pendency of the other two Appeals. Counsel for Appellant to serve copies of this Appeal and the delay condonation Application on Counsel for Respondents who are present.

Other Respondents as per Office Report are already served. None has filed appearance.

This Company Appeal (AT) (Ins) No.48 of 2021 is to be taken up along with Company Appeal (AT) (Ins) No.644 of 2020 and Company Appeal (AT) (Ins) No.662 of 2020.

List the Appeal 'for admission (after Notice) hearing' along with Company Appeal (AT) (Ins) No.644 of 2020 and Company Appeal (AT) (Ins) No.662 of 2020 on 25th March, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md